



IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 7<sup>th</sup> OF JANUARY, 2026

WRIT APPEAL No. 3598 of 2025

*DR. KALYAN SINGH*

*Versus*

*THE STATE OF MADHYA PRADESH AND OTHERS*

.....  
Appearance:

*Shri Vishal Daniel - Advocate for Appellant.*

*Dr. S.S. Chauhan - Government Advocate for Respondents/State.*

.....

ORDER

*Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice*

Learned counsel for appellant seeks leave to withdraw the appeal reserving the right of the appellant to take his remedy against the FIR registered under Sections 7 and 12 of Prevention of Corruption Act, 2018 and Section 61(2) of BNS, 2023.

Appeal is dismissed as withdrawn. All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)  
CHIEF JUSTICE

(VINAY SARAF)  
JUDGE